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3. Active steps are, however, being taken to increase the trade with East Europe both in absolute terms and also as a percentage of total global trade. There has been a complete re-organisation of the East European territorial set-up in the Ministry of Commerce and more intensive work is being done for introducing our manufactured goods in East Europe. The commercial establishments in these countries have also been strengthened and State Trading Corporation Offices have been opened in some of the East European countries. The Indian participation in various International Trade Fairs in East European Countries has also been made more effective. It is hoped that with these steps which have already been taken and also with more effective and efficient participation of State Trading Organisations in the trade with East European countries, the targets set for increased trade in 1967 will be achieved.

COMPENSATION FOR LAND ACQUIRED FOR CONSTRUCTION OF RAILWAY STATION

601. SHRI TRILOKI SINGH: Will the Minister of RAILWAYS be pleased to state the reasons for not giving compensation to the landholders in village Hasanpur Kheoli, Paragana Bijnore, District Lucknow for their lands acquired or taken possession of by Government for the construction of building and vard of Railway Station Bakkas in the Lucknow Division of the Northern Railway?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): Due to delay in formal acquisition of about 27.5 acres of land under Land Acquisition Act, Northern Railway carried out some urgent construction in 1964-65 on a portion of 6.69 acres at Bakkas Station with the consent of the owners, and on the understanding that they would get proper compensation when this portion together with the balance 21 acres of land is acquired under Land Acquisition Act. The Zonal Railway is vigorously pursuing the matter with the State Government for formal acquisition of the land under the Land Acquisition Act and payment compensation to the owners.

FOREIGN EXCHANGE EARNED BY EXPORT OF ELECTRIC BULBS

602. SHRI MAHAMMED HANEEF: Will the Minister of COMMERCE be pleased to refer to the answer given to Starred Question No. 73 in the Rajya Sabha on the 23rd March, 1967 and state the amount of foreign ex change earned so far by export of the electric bulbs?

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): The amount of foreign exchange earned through export of electric lamps (which include bulbs, fluorescent tubes, miniature bulbs, gas filled bulbs, mercury vapour lamps, other electric lamps and parts thereof) during April, 1966-February., 1967 amounts to Rs. 8.04 lakhs. Exports during the previous two years were as follows: --

> 1964-65 Rs. 8.88 lakhs

1965-66 Rs. 5.90 lakhs

BLACK-MARKETING IN THIRD CLASS SLEEPER ACCOMMODATION

603. SHRI MAHAMMED HANEEF: Will the Minister of RAILWAYS be pleased to refer to the answer given part (a) of the Unstarred Ques tion No. 56 in the Rajya Sabha on the 23rd March, 1967 and state the taken the action on complaints regarding black-marketing in third class sleeper accommodation?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): A statement is attached.

	Y	Year	
	1962	9961	ACTION TAKEN
(a) Number of cases of Railways staff like Reser-	E	I	Memorandum for major penalty has been issued in two cases, which are under Discipline and Appeal Rules enquiry.
conniving in malpractices			One Reservation Clerk was reduced for two years.
third class sleeper ac-			Two Enquiry-cum- Reservation Clerks were censured.
connideation,			Annual increment of one Travelling Ticket Examiner has been withheld for six months.
			Two Reservation Clerks, one Supervisor of Reservation Office and one Travelling Ticket Examiner were warned.
			In one case the matter is under examination.
(b) Number of cases of un- social elements cornering	m	1	All the three were convicted and sentenced to pay fine.
the reserved accommoda- tion for selling at a pre- mium.			Action taken in regard to cases in 1965. Action taken in regard to cases in 1966.
(c) Number of cases of passengers found travelling with tickets reserved in favour of other persons.	183	262	Fine was imposed on 13 persons, and out of Fine was imposed on 41 persons and out of these, the Railway fare were also forfeited. One person was awarded in the case of two persons ed 5 weeks' rigorous imprisonment and in one case bail amount was forfeited.
			167 passengers were treated as travelling 219 persons were treated as travelling without tickers and fares and excess were recovered as per rules. Charges were recovered as per rules besides confiscating their tickets.
			Two cases are pending in court.

Written Answers [RAJYA SABHA] to Questions 2890

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